

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 132 of 2002

Monday, this the 4th day of March, 2002

CORAM

HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER  
HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER

1. V.R. Gopinathan Nair,  
S/o Raman Nair, Primary Teacher,  
Kendriya Vidyalaya, Adoor,  
residing at Vattappara Veedu,  
Prakkanam PO, Elanthoor,  
Pathanamthitta. ....Applicant

[By Advocate Mr. P. Ramakrishnan]

Versus

1. Kendriya Vidyalaya Sangathan, represented  
by the Commissioner, Kendriya Vidyalaya  
Sangathan, 18, Institutional Area,  
Shaheed Jeet Singh Marg, New Delhi - 110 016
2. The Deputy Commissioner (Fin),  
Kendriya Vidyalaya Sangathan,  
18, Institutional Area,  
Shaheed Jeet Singh Marg, New Delhi - 110 016
3. The Principal,  
Kendriya Vidyalaya, Adoor.
4. Smt. Valsala Boss, Primary Teacher,  
Kendriya Vidyalaya II, Port Blair.
5. Assistant Commissioner,  
Kendriya Vidyalaya Sangathan,  
Regional Office, III Campus, Chennai. ....Respondents

[By Advocate Mr. Thottathil B. Radhakrishnan (R1-3 & 5)]

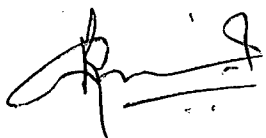
The application having been heard on 4-3-2002, the  
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

This Original Application has been filed by the  
applicant seeking the following reliefs:-

- "(a) to issue an order quashing and setting aside  
all proceedings initiated by Respondents 1 to 3  
and 5 to relieve the applicant from Kendriya  
Vidyalaya Adoor and post him at Port Blair;



- (b). to hold that the applicant is not liable to be transferred to Port Blair in view of his earlier tenure in the North East;
- (c) to issue an order directing the respondents to consider and dispose of Annexures A2 and A4 representations; and
- (d) to issue such other orders and directions as are deemed fit in the facts and circumstances of the case."

2. Today when the Original Application came up for admission, learned counsel for the applicant submitted that subsequent to the filing of this Original Application the applicant has been served with two orders by the respondents and in view of these developments, he seeks permission to withdraw this Original Application without prejudice to his right to file a fresh Original Application.

3. In the light of the above submission, this Original Application is dismissed as withdrawn with liberty to the applicant to file fresh Original Application, if so advised. No costs.

Monday, this the 4th day of March, 2002



K.V. SACHIDANANDAN  
JUDICIAL MEMBER



G. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER

ak.